

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL NO. 291 OF 2016

Dated: 19th December, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor , Technical Member**

In the matter of:

NLC India Ltd.	Vs	Appellant(s)
Central Electricity Regulatory Commission & Ors.		Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Ms. Poorva Saigal
Ms. Anushree Bardhan
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-2

ORDER

Admit. Issue notice. Mr. Vallinayagam takes notice on behalf of Respondent No.2 and seeks four weeks time to file reply. Notice be issued to the other Respondents returnable on 06.03.2017. Dasti, in addition, is permitted.

List the matter on **06.03.2017.** In the meantime, learned counsel for the respondents may file reply on or before 17.01.2017 after serving copy on the other side. Thereafter rejoinder may be filed on or before 01.02.2017 after serving copy on the other side.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**